CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 203/TD/2022

Subject : Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading license.

Date of hearing : 11.10.2022

- Coram : Shri Arun Goyal, Member Shri P. K. Singh, Member
- Applicant : REL POWER TRADING LLP
- Parties present : Ms. Shagun Srivastava, Advocate, RPTL Ms. Mansi Agawal, Advocate, RPTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present application has been filed seeking grant of an inter-State trading licence for Category 'V' in terms of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 ('Trading Licence Regulations'). She added the Petitioner has complied with all the provisions of the Trading Licence Regulations.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit on affidavit within two weeks the details of full-time professionals in the disciplines of "System Operation or Power Trading or Energy Risk Management" and "finance, commerce & accounts" and confirmation to the effect that the same are full time professionals of the Petitioner company in terms of Regulation 3 (2) of the Trading Licence Regulations.

3. Subject to the above, the Commission reserved order in the matter.

By order of the Commission Sd/-

(T.D. Pant) Joint Chief (Legal)